

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 113**

**CP (IB) No. 73/Chd/Pb/2023**

**IN THE MATTER OF:**

**Bank of Maharashtra**

...

**Petitioner**

**Versus**

**Dheeraj Saluja**

...

**Respondent**

**Under Section : 95, IBC 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Raghav Kakkar, Advocate

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Mr.  
Vaibhav Sahni and Mr. Shikhar Sarin,  
Advocates.

**ORDER**

Heard the submissions made by the learned counsel for the personal guarantor. It is stated by both the counsels that similar matters are listed on 03.06.2024, therefore, matter is now stands posted to 03.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**